

DIVISION BENCH
COURT - II

O-213

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/564(KB)2017
IA(I.B.C)/451(KB)2023

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI ARVIND DEVANATHAN**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 06TH NOVEMBER, 2023, 10:30 A.M

IN THE MATTER OF	MELGIRI ENTERPRISES VS SCOPE VINCOM INDUSTRIES PRIVATE LIMITED
UNDER SECTION	IBC UNDER SEC 9

Appearance (via video conferencing/physically)

Mr. Nirmalya Dasgupta, Adv.] For the Suspended Board
Mr. R. Lal Mitra, Adv.

Mr. Shaunak Mitra, Adv.] For the Liquidator
Mr. A. Singh, Adv.
Mr. S. Choraria, Adv.
Ms. Zeenat

ORDER

1. Ld. Counsel for the parties present.
2. **IA(I.B.C)/451(KB)2023:**
 - a. Ld. Counsel for the Suspended Board submits that necessary compliance of the order dated 22.09.2023 would be made within a period of one week.
 - b. Let a report be filed on the next date of hearing to that effect.
 - c. List this matter **on 13.12.2023.**

**Arvind Devanathan
Member (Technical)**

**Bidisha Banerjee
Member (Judicial)**